

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 223/TT/2016

- Subject:** Determination of transmission tariff for **Asset-1:** 765 kV, 3x80 MVAR Switchable Line Reactor for 765 kV S/C Gaya-Varanasi Transmission Line as Bus Reactor alongwith associated bays at Gaya Sub-station and **Asset-2:** 3x110 MVAR, 765 kV Bus Reactor-I at 765/400 kV Varanasi GIS (Reactor shifting from Sasaram Sub-station), under “Transmission System for Phase I Generation projects in Jharkhand and West Bengal Part A2” for tariff block 2014-19.
- Date of Hearing:** 6.12.2016
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 25 others
- Parties present:** Shri K.K. Jain, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri R.B. Sharma, Advocate for BRPL

Record of Proceedings

The representative of petitioner submitted that the scheduled date of commercial operation of the instant assets works out to 26.8.2014 and the actual/anticipated date of commissioning of Asset-1 was 2.1.2016 and anticipated date of commissioning of Asset-2 is 31.12.2016. However, there is no cost over-run in case of instant assets. He further submitted that tariff under Regulation 7(7) of the 2014 Tariff Regulations may be granted for inclusion in PoC computation.



2. The Commission observed that the petitioner is using switchable line reactor at Agra Sub-station without RPC/SCM approval and has also not submitted the status of associated generating stations. The Commission further observed that Asset-2 may not be put to use due to non-commissioning of the LIL0 of 765 kV S/C Gaya-Fatehpur line at Varanasi Sub-station.

3. Learned counsel for BRPL, submitted that the petitioner has not filed the Transmission Service Agreement as required under Regulation 3(63) of the 2014 Tariff Regulations and requested to direct the petitioner to submit the Transmission Service Agreement.

4. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 16.1.2017:-

- a) RLDC certificate as per the 2014 Tariff Regulations;
- b) RPC/SCM approval for using line reactor as bus reactor alongwith justification;
- c) Status of capacity tied-up/contracted with the distribution licensees alongwith capacity in view of decision in the Standing Committee Meeting held on 20.9.2010 as under:-

“The transmission charges for common transmission system would be borne by the generation developers of Jharkhand as well as WBSEDCL till the time the long term beneficiaries are finalised”;

- d) RCE duly approved, if any;
- e) Status of commissioning of Asset-2. Furnish Auditor/Management certificates with revised tariff forms, in case of change in COD of the instant asset alongwith revised tariff forms;
- f) Documents in support of interest rate of SBI 10000 (1.5.2014), SBI (21.3.2012), Proposed loan 2016-17 (7.97%) and repayment schedule for SBI 10000 (1.5.2014), deployed as per Form-9C;
- g) Computation of interest during construction (IDC) for Asset-2 on cash basis along with editable soft copy in Excel format with links for the following time periods:-
 - (i) From the date of infusion of debt fund up to scheduled COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014;
 - (ii) As there is delay in COD, from scheduled COD to actual COD;



- h) Details of incidental expenditure during construction (IEDC) incurred during the period of delay of Asset-2, from scheduled COD to actual COD alongwith liquidated damages recovered or recoverable, if any;
- i) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise details of discharge of same separately for sub-station and transmission line;
- j) Form-15 i.e. "Statement of actual cash expenditure" for instant assets; and
- k) Details of the transferred Asset-2, indicating the Petition No. in which it was claimed alongwith Form-10B (Statement of de-capitalisation).

5. The information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No.8/SM/2016, which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, no additional information is filed within the said date, the matter shall be placed before the Commission for necessary orders.

6. The Commission further directed the parties to complete the pleadings by 3.2.2017.

7. The Commission also directed to list the matter on 7.2.2017.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

